

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4786
ANSWERED ON:23.04.2013
MISUSE OF REHABILITATION POLICY
Karunakaran Shri P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that by misusing the liberal rehabilitation policy, Kashmiri militants based in Pakistan occupied Kashmir are trying to return to Jammu & Kashmir through illegal routes including from Nepal;
- (b) if so, the number of militants apprehended or pushed back to PoK/Nepal during the last three years and the current year; and
- (c) the steps taken by the Government to prevent such activities?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): As per Rehabilitation Policy notified by the Government of J&K in 2010, Joint Check Post (JCP) at Wagah (Attari), Salamabad, Chakan-da Bagh crossing on the LoC besides, Indira Gandhi International Airport, New Delhi have been designated as routes for ex-militants of J&K who had crossed over to PoK/ Pakistan, but have given up militant activities due to change of heart and are willing to return to the State. However, no ex-militant has been able to access these routes for return so far. The ex-militants have been coming back via Nepal border, because there is no visa regime between India and Nepal for Indian citizen. As per report of J&K Police, in the past three years, from 2010 to 2012 and the current year upto 10-04-2013, about 262 ex-militants have returned via Nepal. All persons returning via Nepal are being screened in Joint Interrogation Centre (JIC) and are subjected to due legal procedures through appropriate Court of Law. During the period of arrest of such returnees, all relevant agencies have access to Joint Interrogation. Those bailed out by the Court of Law are kept under regular surveillance.